

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

Review Petition No. 864 of 1992

Inre

O.A.No. 96 of 1992.

V.P. Gupta

Applicant

versus

Union of India & Others

Respondents.

Hon. Mr. Justice U.C.Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C.Srivastava, V.C.)

This review application is directed against our judgment dated 3.8.92 in O.A. No. 96 of 1992. The case was heard and disposed of after hearing the counsel for both the parties and taking into consideration all the relevant material on record and arguments. There is no question of sitting in appeal over our own judgment and the review application is more in the nature of appellate jurisdiction. The so called representation of the applicant and the instructions issued by the department were duly considered and due consideration was given to the applicant's representation, or the Railway Board circular. There is no error much less apparent on the face of the record.

2. There is no merit in the Review application and the same is dismissed.

A.M.

U.C.

Shakeel/

Lucknow: Dated 22/1/92